

## **Central Information Commission**

**Decision No. 79 /IC(A)/2006  
F.No.CIC/MA/A/2006/00107**

**Dated, the 30<sup>th</sup> June, 2006**

Name of the Appellant : Shri A.P. S. Khurana & others, D-15, Marg-13, Saket, New Delhi-110017.

Name of the Public Authority : Registrar of Companies, Punjab, Himachal Pradesh & Chandigarh, 286, Defence Colony, Jalandhar.

### **DECISION**

1. There is a dispute amongst the appellants, directors and share holders of M/s Prabhat Forgings Pvt. Ltd. and the matter is pending for adjudication before the Civil Court, Ludhiana.
2. The appellants have sought certain information relating to the Company under the RTI Act. The CPIO of the Registrar of Companies (ROC) has however advised the appellants to obtain the documents on payment of prescribed fees under the provisions of section 610 of the Companies Act, 1956. The appellants have however insisted that they be provided information as per the prescribed fees under the RTI Act.
3. The matter was heard on 28.6.2006. The appellant as mentioned above was present in person. The CPIO was also present.
4. The information sought by the appellant was discussed in detail and the CPIO mentioned that there was no question of denial of information, as section 610 of the Companies Act allows for complete disclosure of information.

5. He however pointed that for obtaining information from the ROC, application should be put up under section 610 and on payment of prescribed fees, documents could be procured. The appellant mentioned that ROC was charging higher fees and costs for providing the information, which was much higher than the fees and costs rules prescribed under the RTI Act.

6. In view of the foregoing, the CPIO was directed to allow inspection of relevant records and provide certified copies of documents sought by the appellants within 15 working days of the issuance of this decision. More importantly, the CPIO would collect fees and costs for providing information in accordance with the relevant rules prescribed by the DOPT, Government of India.

7. The appeal is accordingly disposed of.

Sd/-  
(Prof. M.M. Ansari)  
Information Commissioner

Authenticated true copy :

(L.C. Singhi)  
Additional Registrar

Cc:

1. Shri A.P. S. Khurana & others, D-15, Marg-13, Saket, New Delhi-110017.
2. Shri M.R. Das, Assistant Registrar & CPIO, Office of Registrar of Companies, Punjab, Himachal Pradesh & Chandigarh, 286, Defence Colony, Jalandhar.